



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष २, अंक ६२]

शनिवार, ऑक्टोबर १, २०१६/आश्विन ९, शके १९३८

[पृष्ठे ४, किंमत : रुपये २७.००

असाधारण क्रमांक १०४

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Universities (Temporary postponement of elections and *ad-hoc* formation of university authorities and other bodies) Ordinance, 2016 (Mah. Ord. XXV of 2016), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

P. H. MALI,

Principal Secretary to Government,  
Law and Judiciary Department.

[Translation in English of the Maharashtra Universities (Temporary postponement of elections and *ad-hoc* formation of university authorities and other bodies) Ordinance, 2016 (Mah. Ord. XXV of 2016), published under the authority of the Governor].

### HIGHER AND TECHNICAL EDUCATION DEPARTMENT

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk,  
Mumbai 400 032, dated the 1st October 2016.

### MAHARASHTRA ORDINANCE No. XXV OF 2016.

#### AN ORDINANCE

*to provide for temporary postponement of elections of members of authorities and bodies of the non-agricultural and non-technological Universities and ad-hoc formation of said authorities and bodies by nomination and co-option.*

WHEREAS both Houses of the State Legislature are not in session;

AND WHEREAS with a view to strengthen the non-agricultural and non-technological Universities in the State of Maharashtra and make them able to improve the quality of higher education and research, the Government of Maharashtra has introduced L. A. Bill No. XVI of 2016 in the Maharashtra

Mah. Legislative Assembly and proposed to repeal the Maharashtra Universities XXXV of Act, 1994 ;  
1994.

(१)

AND WHEREAS the said Bill has referred to the Joint Committee of both Houses of the State Legislature;

AND WHEREAS in the largest interest of the students, it is considered expedient to provide for formation of the authorities and bodies of the universities by nomination and co-option of members to carry out the functions of the universities;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action to provide for temporary postponement of elections of members of authorities and bodies of the non-agricultural and non-technological ..... *ad-hoc* formation of said authorities and bodies by nomination and co-option;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

Short title and commencement. 1. (1) This Ordinance may be called the Maharashtra Universities (Temporary postponement of elections and *ad-hoc* formation of university authorities and other bodies) Ordinance, 2016.

(2) It shall come into force at once.

Temporary postponement of elections and *ad-hoc* formation of university authorities and bodies. 2. (1) Notwithstanding anything contained in the Maharashtra Universities Act, 1994 (hereinafter referred to as “the Universities Act”), but subject to the provisions of sections 43 and 44 or any Statutes made thereunder,—

Mah. XXXV of 1994.

(a) no elections, to the universities mentioned in the Schedule of the Universities Act, for filling of vacancies, caused in any manner whatsoever, of any of the elected members of any of the authorities or bodies of such university, shall be held till the constitution of new authorities and bodies under the proposed new university law or till the 31st August 2017, whichever is earlier;

(b) the nomination of the members on the vacant posts of the various authorities and bodies of the universities shall be made as per the respective provisions of the Universities Act ;

(c) the co-option of the members on the vacant posts of the various authorities and bodies of the universities shall be made as per the respective provisions of the Universities Act.

(2) The members nominated and co-opted as provided in clauses (b) and (c) of sub-section (1) shall hold the posts until new authorities and bodies constituted under the proposed new university law or till the 31st August 2017, whichever is earlier.

*Explanation.*— For the purpose of this Ordinance, the expression “proposed new university law” means the enactment proposed under the Maharashtra Universities Bill, 2016 (L. A. Bill No. XVI of 2016).

3. Notwithstanding anything contained in the Universities Act, or any statutes made thereunder, no act or proceedings of any authority or any other body of any of the universities, during the said period shall be invalid merely on the ground that the vacancies occurring on any such authority or body required to be filled in by election are not so filled in.

Consequences of temporary postponement of elections of members of authorities and other bodies of the university.

Mah.  
XXIX of  
2015.

4. The Maharashtra Universities (Temporary postponement of elections of members of university authorities and other bodies) Act, 2015, is hereby repealed.

Repeal of Mah. XXIX of 2015.

## STATEMENT

The Maharashtra Universities Act, 1994 (Mah. XXXV of 1994) (hereinafter referred to as “the Universities Act”) provides for constitution of various authorities and bodies of certain non-agricultural and non-technological universities in the State of Maharashtra, consisting of elected, nominated and co-opted members. Section 42(1) of the said Act provides that the term of every authority shall commence on the 1st September and shall be of five years, irrespective of the date on which member has entered upon his office.

2. With a view to strengthen the non-agricultural and non-technological Universities in the State of Maharashtra and make them able to improve the quality of higher education and research, the Government of Maharashtra has introduced L. A. Bill No. XVI of 2016 in the Maharashtra Legislative Assembly and proposed to repeal the Maharashtra Universities Act, 1994. However, the Legislative Assembly has referred the said Bill to the Joint Committee of the State Legislature. It is expected that, the Bill referred to the Joint Committee would come for consideration in the Winter Session of the State Legislature in 2016. On enactment of the new law, the authorities and bodies of the universities will be required to be constituted in accordance with the provisions of such new law.

3. In view of the said proposed law, the election to the authorities and bodies of the universities was temporarily postponed upto the 31st August 2016 by the Maharashtra Universities (Temporary postponement of elections of members of university authorities and other bodies) Act, 2015 (Mah. XXIX of 2015). Since, the process of enactment of new law could not be completed before the 31st August 2016, keeping in view the larger interest of the students, the Government considers it expedient to postpone the elections of the authorities and bodies of the universities and *ad-hoc* formation of the said authorities and bodies by nomination and co-option as per the respective provisions of the Universities Act, to carry out the functions of the university.

4. Both houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action to make a law, for the aforesaid purposes, this Ordinance is promulgated.

Mumbai,  
Dated the 28th September 2016.

CH. VIDYASAGAR RAO,  
Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

SITARAM KUNTE,  
Principal Secretary to Government.